

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI**

Original Application No. 46 of 2022

Perala Shekhar Rao

....Applicant

--Vs--

Union of India & Ors

...Respondents

**REPORT OF THE 4<sup>TH</sup> RESPONDENT (TSPCB)**

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**Place:** Hyderabad

**Date:** 28.10.2022

**REPORT DATED 28.10.2022 OF THE ENVIRONMENTAL ENGINEER, TSPCB, REGIONAL OFFICE, RAMAGUNDAM (RESPONDENT NO.4) IN O.A NO. 46 OF 2022 FILED IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI BY SRI PERALA SHEKAR RAO, R/O H.NO. 104, 11-14-262, MANJEER HEIGHTS-II, CHITRA LAYOUT, L.B.NAGAR, HYDERABAD, TELANGANA.**

It is to submit that, Sri Perala Shekar Rao, R/o H.No. 104, 11-14-262, Manjeer Heights-II, Chitra Layout, L.B. Nagar, Hyderabad, Telangana filed O.A.No. 46 of 2022 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against Granite quarries located in erstwhile Karimnagar District.

In the petition, the petitioner is prayed that this Hon'ble Tribunal may be please to:

- A. Appoint an independent experts Committee to ascertain the ground situation in the Color Granite mining, Stone Polishing and Stone Crushing activities conducted by the Private Respondents and their sister concerns/partners in Karimnagar District of Telangana State,
- B. Direct the Official Respondents to take action on environmental violations in the mining, stone polishing and stone crushing Units including imposing of penalty and recovery of environment compensation,
- C. Direct the Official Respondents to establish wildlife sanctuary near Saidapur in 300 Ha as proposed by the District Administration of Karimnagar to protect wild life and avoid the wild animals entering into habitations,
- D. Direct the Respondents to implement Environment Management Plan in all the Mines including the closed Mines according to the EC/CFE,
- E. Direct the Official Respondents to assess the loss caused to the health, agriculture, ground water etc due to the unregulated mining activities and direct the authorities to spend the District Mineral Fund and Corporate Social Responsibility Fund for High Priority areas such as (i). Drinking water supply, (i) Environmental preservation and pollution control measures, (iii) Health care, (iv). Education,(v). Welfare of women and Children, (vi). Welfare of aged and disabled people, (vii). sanitation and (viii). Skill development in the affected areas.

Pass any such order, as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

It is submitted that the Hon'ble NGT Chennai in its order dt. 19.04.2022 directed that a Senior Officer from each of the Department viz., State Environment Impact Assessment Authority-Telangana, Telangana State Pollution Control Board (TSPCB), District Collector, Karimnagar, Telangana State, Deputy Director from the Department of Mines and Geology and also Joint Director, Agriculture to inspect the spot and file an individual report.

The erstwhile Karimnagar District has bifurcated into 4 Districts, i.e., 1. Karimnagar, 2. Rajanna Siricilla, 3. Peddapalli, and 4. Jagtial. The subject granite quarries (27) mentioned in the O.A are located in Karimnagar District (22), Peddapalli District (4) and Jagtial District (1).

It is submitted that in compliance of the Hon'ble NGT orders, the District Collector, Karimnagar vide Rc.No.CC/WP//117/2022, dt.06.05.2022 has constituted a team of Respondent Departments with the following officials.

S.No.	Name of the Department	Designated officer for field inspection
1.	Mines & Geology	Asst. Director
2.	Agriculture Department	Joint Director
3.	Pollution Control Board	Environmental Engineer
4.	Ground Water Department	Dy. Director
5.	Health Department	District Medical and Health Officer
6.	Revenue Department	A.D, Survey and Land Records

The Board officials inspected the Granite quarries (27) located in erstwhile Karimnagar District on 11.05.2022, 03.08.2022, 04.08.2022 & 05.08.2022.

The details of the Granite quarries (27) and status of action taken by the Board are submitted as below:

**1. M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy No.452, Nagulamalyala (V), Karimnagar (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-942 Cum/Year. The E.C order is valid for a period of 16 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 16 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 25.01.2022 with a validity period upto 31.12.2026.
- During the joint inspection on 11.05.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**2. M/s. Sandiya International Granites, (1.0 Ha. Colour Granite Mine), Sy No.596, Nagulamalyal (V), Karimnagar Mandal & District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 25.10.2013 for Mining of Colour Granite-1812 m<sup>3</sup>/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 36 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.09.2016 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 22.10.2022 with a validity period upto 31.01.2026.
- During the joint inspection on 03.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**3. M/s. Manoj Granites (Earlier M/s. Swetha Guptha) (2.674 Ha. of Colour Granite Mine), Sy No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 08.03.2013 for Mining of Colour Granite-2275 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 56 years. The Mine was transferred from M/s. Swetha Guptha Granites to M/s. Manoj Granites vide EC orders dated 26.04.2018.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 27.10.2014 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 19.01.2021 with a validity period upto 31.12.2024.
- During the joint inspection on 03.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**4. M/s. Sandiya International Granites, (1.953 Ha. Colour Granite Mine), Sy No.325, 326 & 327, Asifnagar (V), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite-1715 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 74 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 09.07.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 19.03.2015 and which was expired on 31.03.2017. The Board issued Closure orders to the unit vide orders dated 03.10.2017.
- During the joint inspection on 03.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**5. M/s. Swetha Granites, (0.2 Ha. Colour Granite Mine), Sy No.168, Odyaram (V), Gangadhara (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-851 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 46 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 25.01.2022 with a validity period upto 31.12.2026.
- During the joint inspection on 11.05.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**6. M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy No.168, Odyaram (V), Gangadhara (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-2064 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 22 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 25.01.2022 with a validity period upto 31.12.2026.
- During the joint inspection on 11.05.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**7. M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy No.106, Odyaram (V), Gangadhara (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-3,255 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 33 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 25.01.2022 with a validity period upto 31.12.2026.
- During the joint inspection on 11.05.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**8. M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy No.178, Odyaram (V), Gangadhara (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-1295 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 25 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 01.02.2022 with a validity period upto 31.12.2026.
- During the joint inspection on 11.05.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**9. M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy No.162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-1506.72 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 93 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 13.06.2022 with a validity period upto 31.05.2027.
- During the joint inspection on 11.05.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**10.M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.610 Ha. Colour Granite Mine), Sy No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite-2,180 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 62 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.12.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 09.05.2022 with a validity period upto 31.03.2027.
- During the joint inspection on 03.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**11.M/s. Swetha Granites, (1.350 Ha. Colour Granite Mine), Sy No.278, Asifnagar (V), Karimnagar (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-2314 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 56 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 12.11.2018 with a validity period upto 31.12.2023.
- During the joint inspection on 03.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**12. M/s. Swetha Granites, (1.44 Ha. Colour Granite Mine), Sy No.94/A, Odyaram (V), Gangadhara (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Telangana vide orders dated 03.07.2015 and obtained extension of Environmental Clearance from (SEIAA), Telangana vide orders dated 01.04.2021 for Mining of Colour Granite-10,800 m<sup>3</sup>/annum. The E.C order is valid for a period of 30 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 5 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 15.10.2015 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 05.02.2022 with a validity period upto 30.09.2026.
- During the joint inspection on 11.05.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**13. M/s. Swetha Granites, (4.2 Ha. Colour Granite Mine), Sy No.104, Baddipally (V), Karimnagar (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-3,644 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 284 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 12.11.2018 with a validity period upto 31.12.2023.
- During the joint inspection on 03.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**14.M/s. Sandiya International Granites, (2.0 Ha. Colour Granite Mine), Sy No.596, Nagulamalyala (V&M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 08.05.2013 for Mining of Colour Granite-2,438 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 213 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 25.09.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 23.11.2021 with a validity period upto 31.07.2026.
- During the joint inspection on 03.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**15.M/s. Sandiya International Granites, (5.30 Ha. Colour Granite Mine), Sy No.596, Nagulamalyala (V&M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 10.06.2013 for Mining of Colour Granite-1933 m<sup>3</sup>/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 821 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 24.09.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 23.11.2021 with a validity period upto 31.07.2026.
- During the joint inspection on 03.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**16.M/s. Sandiya International Granites, (2.570 Ha. Colour Granite Mine), Sy No.596, Nagulamalyal (V), Karimnagar Mandal & District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 08.03.2013 for Mining of Colour Granite-2038 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 128.72 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 13.05.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 19.01.2019 with a validity period upto 31.12.2023.
- During the joint inspection on 03.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**17.M/s. Swetha Granites, (9.267 Ha. Colour Granite Mine), Sy No.169, 170, 177, 178 & 179, Odyaram (V), Gangadhara (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 03.10.2013 for Mining of Colour Granite-13577.40 m<sup>3</sup>/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 54 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 30.11.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 11.12.2017 with a validity period upto 30.11.2022.
- During the joint inspection on 11.05.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**18.M/s. Swetha Granites, (3.80 Ha. Mining of Colour Granite), Sy No.451, 452, 453, 454,463, 464, 465 & 466, Nagulamalyala (V), Karimnagar Mandal & District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 10.07.2013 for Mining of Colour Granite-9888 m<sup>3</sup>/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 55 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 25.09.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 11.12.2017 with a validity period upto 31.10.2022.
- During the joint inspection on 03.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**19.M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (4.65 Ha. Colour Granite Mine), Sy No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite-3855.84 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 68 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 25.06.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 13.06.2022 with a validity period upto 30.04.2027.
- During the joint inspection on 03.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**20.M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.30 Ha. Colour Granite Mine), Sy No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite-2422.80 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 32 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.12.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 10.05.2022 with a validity period upto 30.04.2027.
- During the joint inspection on 03.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**21.M/s. Swetha Granites, (0.967 Ha. Colour Granite Mine), Sy No.168, Odyaram (V), Gangadhara (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-2334.72 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 12 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 25.01.2022 with a validity period upto 31.12.2026.
- During the joint inspection on 11.05.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**22.M/s. Aravind Granites, (2.0 Ha. Colour Granite Mine), Sy No.178, Edulagattepally (V), Manakondur (M), Karimnagar District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 03.10.2013 for Mining of Colour Granite-9360 m<sup>3</sup>/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 49 years.
- The unit has obtained Consent for Operation (CFO) renewal from the Board vide orders dated 06.02.2020 with a validity period upto 31.12.2024.
- During the joint inspection on 04.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**23.M/s. Sandiya International Granites, (Mine-I-2.0 Ha. Mining of Colour Granite), Sy No.500, Odela (V&M), Peddapalli District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 25.10.2013 for Mining of Colour Granite-3465 m<sup>3</sup>/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 125 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.09.2016 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 01.04.2017 and which was expired on 31.01.2022. The Board issued Notice dated 26.09.2022 to the unit.
- During the inspection on 05.08.2022, it was observed that the Mine was not in operation. It was informed that the granite mining operations were stopped more than 4 years ago.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**24.M/s. Sandiya International Granites, (1.58 Ha. Mining of Colour Granite),  
Sy No.500, Odela (V&M), Peddapalli District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 25.10.2013 for Mining of Colour Granite-3223 m<sup>3</sup>/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 87 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.09.2016 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 24.03.2017 and which was expired on 31.01.2022. The Board issued Notice dated 26.09.2022 to the unit.
- During the inspection on 05.08.2022, it was observed that the Mine was not in operation. It was informed that the granite mining operations were stopped more than 4 years ago.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**25.M/s. Sandiya International Granites, (3.80 Ha. Colour Granite Mine),  
Sy No.500, Odela (V&M), Peddapalli District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite-2028 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 481.63 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 29.10.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 14.09.2016 and which was expired on 31.07.2021. The Board issued Notice dated 26.09.2022 to the unit.
- During the inspection on 05.08.2022, it was observed that the Mine was not in operation. It was informed that the granite mining operations were stopped more than 4 years ago.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**26. M/s. Sandiya International Granites, (Mine-II-2.0 Ha. Mining of Colour Granite),  
Sy No.500, Odela (V&M), Peddapalli District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 25.10.2013 for Mining of Colour Granite-1550 m<sup>3</sup>/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 217 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.09.2016 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 01.04.2017 and which was expired on 31.01.2022. The Board issued Notice dated 26.09.2022 to the unit.
- During the inspection on 05.08.2022, it was observed that the Mine was not in operation. It was informed that the granite mining operations were stopped more than 4 years ago.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

**27. M/s. Swetha Granites, (20.0 Ha. Colour Granite Mine), Sy No.64&65,  
B.B. Rajpalli (V), Gollapalli (M), Jagtial District.**

- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-15000 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 30 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) renewal from the Board vide orders dated 25.01.2022 with a validity period upto 31.12.2026.
- During the inspection on 05.08.2022, it was observed that the Mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- The Mine overburden (solid waste) dumped within the quarry lease area. After the life of the Mine the overburden waste will be used for back filling the Mine excavation.

Submitted.

Place: Ramagundam,  
Date: 28.10.2022.

  
**ENVIRONMENTAL ENGINEER**  
*Environmental Engineer*  
Telangana State Pollution Control Board  
REGIONAL OFFICE  
RAMAGUNDAM